CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 28TH DAY OF JULY, 2004

Original Application No.1464 of 2003

CORAM:

HON.MR.JUSTICE S.R.SINGH, V.C.

Smt.Budhiya Devi, wife of Late Gopal Krishna Yadav, R/o 131,Old Katra, Allahabad.

.. Applicant

(By Adv: Shri Amar Singh)

Versus

- Union of India through General Manager, North Central Railway, Allahabad.
- Divisional Railway manager, Central Railway, Allahabad.
- 3. Senior Divisional Personnel Officer, North Central Railway, Allahabad.
- Senior Divisional Accounts Officer, North central Railway, Allahabad.

.. Respondents

(By Adv: ShriPrashant Mathur)

O R D E R(Oral)

JUSTICE S.R.SINGH, V.C.

Heard counsel for the parties and perused the pleadings on record.

The applicant's husband Gopal Krishna Yadav was granted superannuation pension was granted according to the averments made in paragraph 7 of the counter affidavit vide revised P.P.O No.0197030521 dated 5/99 was issued for disbursement of revised pension and difference of commuted value of pension after deduction of additional commuted portion of pension from the date of his retirement. A perusal of the order would indicate that a sum of Rs 97,278/- was sanctioned towards

National Bank, Civil Lines, Allahabad Uttar Pradesh was requested to pay at its end. Arrears of pension was also required to be calculated and paid after preparing a due drawn statement. The grievance of the applicant is that difference of commuted value of pension amounting to Rs 97,278/- sanctioned vide order issued in May 1999(Annexure 3) has not been paid to the applicant nor the family pension revised in accordance with law.

In the counter affidavit filed on behalf of the respondents the only reason given for non payment of the difference of commuted value of pension is that the applicant's husband died in the month of April 1999 i.e. before issuance of the revised PPO dated 5/99. The reason given in the counter affidavit is far from satisfactory. If for any reason the applicant was not entitled to the difference of the commuted value of Vade & pension iron the aforestated PPO then the respondents ought to have passed a fresh order in accordance with have handled ? law. The mannerin which the respondents handing the case the instant case cannot be of the applicant in Who i The applicant | happens to be widow preferred appreciated. a representation to the Divisional Railway Manager, Northern Railway, Allahabad for rederessal of grievance. The representation appears would be addressed to a wrong authority inasmuch as it ought to have been addressed to Divisional Railway Manager, North Central Railway, Allahabad. However, having regard to the facts and circumstanc es of the case I am of the view that it would meet the ends of justice if the original application is disposed of with a direction to the file fresh representation to the applicant to a

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Divisional Railway Manager, North Central Railway for redressal of her grievance within a period of one month and the Divisional Railway Manager, North Central Railway is directed to consider and dispose of the representation by means of a speaking order to be passed and communicated to the applicant within a period of three months from the date of receipt of a copy of this order. It is ordered accordingly. It is, however, made clear that whatever amount is found due to the applicant will be paid to her with interest @ 12% per annum. No order as to costs.

VICE CHAIRMAN

Dated: 28.7.04

Uv/